

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 197 of 2011,
IA No.302 of 2011

Dated: 4th April, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Vidharbha Industries Association **Appellant (s)**

Versus

M.S.E.D.C.L. & Ors. ...**Respondent (s)**

Counsel for the Appellant(s) : **Mr. G. Umpathy**
Mr. S. Ramsubramanian

Counsel for the Respondent(s) : **Mr. Abhishek Mitra &**
Mr. Samir Malik for R-1

ORDER

We have heard the learned counsel for the Appellant for some time.

Since the maintainability question is raised by the learned counsel for the Respondent, the learned counsel for the Appellant seeks some more time to make his submissions.

Post the matter on **19.04.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson